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SLP(Crl.)... 5447 OF 2004
ITEM No.53

Court No. 8

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.)...../2004

(From the judgement and order dated 20/08/2003 in CRLA 355/95
of the HIGH COURT OF MADRAS)

SEEMAN @ VEERANAM

Petitioner (s)

VERSUS

STATE BY INSPECTOR OF POLICE

Respondent (s)

(With Crl.M.P. No.5448/2004 for c/delay in filing SLP)

Date : 23/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. Siddarth Dave,Adv.
Mr. P.R. Kovilan,Adv.
Mr. Senthil Jagadeesan,Adv.
Mr. V. Ramasubramanian,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Leave granted.
Bail refused.

(A.S. BISHT) (PROMILA NAGPAL)
COURT MASTER

COURT MASTER